

- (e) to fix the limit of the recurring and the non-recurring expenditure for a year on the recommendation of the Finance Committee;
- (f) subject to the provisions of the Act, to invest any money belonging to the Institute including any unapplied income in any manner it thinks fit or in the purchase of immovable property in India;
- (g) subject to the provisions of the Act to transfer or accept transfers of any movable or immovable property on behalf of the Institute;
- (h) to provide buildings, premises, furniture, apparatus and other means needed for carrying on the work of the Institute;
- (i) to enter into, vary, carry out and cancel contracts on behalf of the Institute;
- (j) to entertain, adjudicate upon and if thought fit, to redress any grievances of the employees of the Institute;
- (k) to select a common seal for the Institute and provide for the custody and use of such seal;
- (l) to delegate any of its powers to the Chairman, the Director, the Dean, the Registrar or such other employee or authority of the Institute or to a committee appointed by it, as it may deem fit;
- (m) to exercise such other powers and perform such other duties as may be conferred or imposed on it by the Act, or the Statutes.

(b) to (e) This Department has included proposals concerning NIPER, Mohali to the extent of Rs. 1375 crore in the Report of the Working Group on Drugs & Pharmaceuticals Industry for the 12th Five Year Plan. It is under consideration of the Planning Commission.

Financial and management lapses at NIPER, Mohali

1912. DR. JANARDHAN WAGHMARE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether serious allegations of corruption has been made on the website Blog “Biped against Corruption” on the financial and management lapses at National Institute of Pharmaceutical Education and Research (NIPER), Mohali;
- (b) whether Government or the Board of Governors of NIPER has examined the allegations made;
- (c) if so, the details thereof and if not, the reasons therefor; and

- (d) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) : (a) to (d) In terms of the provisions of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998, the Board of Governors (BoG) shall be responsible for the general superintendence, direction and control of the affairs of the Institute and shall exercise all the powers not otherwise provided for by the Act, the Statutes and the Ordinances, and shall have the power to review the acts of the Senate. As such, the report from the BoG is being sought.

Deemed Universities in Tamil Nadu

1913. SHRI T.K. RANGARAJAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of private universities in Tamil Nadu that applied for Deemed University status during the Tenth and Eleventh Five Year Plan period;
- (b) how many were granted the Deemed University status during this period;
- (c) the amount of funds allotted for these Deemed Universities by UGC during these Plan periods; and
- (d) whether there have been any violations by these universities in appointments and pay structure?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) No private university has applied for Deemed to be University status in Tamil Nadu. The private universities can be set up either through an Act of Parliament or an Act of State Legislature. A duly established private university is recognized as such under Section 2(f) of the University Grants Commission Act (UGC), 1956. However, 25 private institutions have applied for Deemed to be University status during Tenth Five Year Plan period and 30 private institutions have applied for Deemed to be University status during Eleventh Five Year Plan period from the State of Tamil Nadu.

(b) During the Tenth Five Year Plan period (01.04.2002 to 31.03.2007), nine institutions of higher education from Tamil Nadu were declared as Deemed to be Universities by the Government of India. During the Eleventh Five Year Plan period (01.04.2007 to 31.03.2012), twelve institutions of higher education from Tamil Nadu were declared as Deemed to be Universities by the Government of India.

(c) University Grants Commission (UGC) has reported that no grants were released to these Deemed to be Universities.